

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.10
C.P. No. 55/BB/2021

IN THE MATTER OF:

Master N Harikrishna & Ors. ... Petitioners
Vs.
M/s. Sri Lakshmi Narasimha Builders
& Developers Pvt. Ltd. ... Respondent

Order under Section 58(3) of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Keshav Datar
For the R-1 : Shri Srinandan K
For the R2 & R3 : Shri Dushyantha Kumar K

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents No.1 to 3.
2. In compliance to order dated 29.02.2024, Ld. Counsel for the Petitioner has not filed brief synopsis. Therefore, he is directed to file the same within a period of one week, after serving the copy on the other side.
3. Ld. Counsel for the Petitioner seeks two weeks' time to resolve the issue of Legal heirs, an appeal is pending before the Hon'ble High Court of Karnataka. On the other hand, Ld. Counsel for the Respondent No.1 also agreed to same and requested to keep the matter in abeyance. In the meantime, Ld. Counsel for the Petitioner is directed to resolve the matter before the Hon'ble High Court of Karnataka.
4. List the case on **14.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)